

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 101
(IB)-115(PB)/2019

IN THE MATTER OF:

Anita Garg & Ors.

.... Applicant/petitioner

v.

Jaipuria Buildcon Pvt Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 22.05.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner

Mr. Sanjay Jain, Adv.

For the Respondent(s):

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ORDER

Ld. Counsel for the petitioner states that settlement deed has now been signed and the implementation in terms of the settlement is to be made in the days to come. Accordingly, nothing survives for adjudication in these proceedings as on the date of settlement deed no claim is due and payable. Ms. Prachi Johri, Ld. Counsel for the corporate debtor agrees with the aforesaid statement and assure the Court that the terms of the settlement shall be implemented strictly in accordance with the promises made.

In view of the above, the present proceedings have now been rendered infructuous. However, liberty is granted to the petitioner to file appropriate application, in case, such a necessity arises.

CP. No. (IB)-115(PB)/2019 disposed of in terms of above order.

Sd/-

(M.M.KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)